

(30)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

RP. NO. 116/93

in

OA. NO. 1340/92

Shri V.J.Chandekar & Anr.

... Applicants

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (A) Shri N.K.Verma

Tribunal's Order by Circulation

(PER: N.K.Verma, Member (A))

Dated: 27 January 1994

This is a review petition against the judgement of this Bench delivered on 15.10.1993 under which the prayer made in the OA. was not found acceptable. The OA. was dismissed with directions of vacation of the interim order granted earlier restraining the respondents to commence eviction proceedings. In this R.P. the applicant has prayed for review of the judgement and order dated 15.10.93 and the matter for hearing before a Division Bench and direct the respondents to transfer the aforesaid quarter in the name of the applicant, and or maintain Status quo till the hearing and final disposal of the application.

2. I have carefully gone through the contents of the R.P. In Para 4 of the application it has been submitted that there is error apparent on the face of the records in as much as constitutional validity has not been dealt with on the ground that the same was not specifically pleaded. In the subsequent paragraphs the question of admissibility of transfer request of the matter from a Single Member Bench to a Division Bench has again been argued out, besides dwelling upon the fact whether the matter was "part-heard" when such a request was rejected by this Bench. The submissions made in these paragraphs do not

N.K.Verma

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indicate any error apparent on the face of records. All the points raised herein were dealt with at length in judgement dated 15.10.1993. No new facts have been brought out to enable any review of this judgement.

3. In view of this, I find there is no merit in this petition. The Review Petition is dismissed.

N.K. Verma
(N.K. VERMA)
MEMBER (A)

mrj.